

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. I

**SERVICE TAX EARLY HEARING APPLICATION NO. 50156
OF 2021**

(ON BEHALF OF THE RESPONDENT)

IN

SERVICE TAX APPEAL NO. 50678 OF 2018

[Arising out of the Order-in-Original No. UDZ-EXCUS-000-COM-0019-17-18 dated 15/12/2017 passed by The Commissioner of Central Goods and Service Tax, Udaipur, Rajasthan.]

M/s Radiant Digitek Network Pvt. Ltd.

G-247, Road No. 5, Indraprastha Industrial Area,
Kota – 324 005.

Appellant

VERSUS

**The Commissioner of Central Goods
and Service Tax,**

Udaipur, Rajasthan.

Respondent

WITH

SERVICE TAX APPEAL NO. 50677 OF 2018

[Arising out of the Order-in-Original No. UDZ-EXCUS-000-COM-0019-17-18 dated 15/12/2017 passed by The Commissioner of Central Goods and Service Tax, Udaipur, Rajasthan.]

Shri Lokesh Kumar Joshi,

Executive Director of

M/s Radiant Digitek Network Pvt. Ltd.

G-247, Road No. 5, Indraprastha Industrial Area,
Kota – 324 005.

Appellant

VERSUS

**The Commissioner of Central Goods
and Service Tax,**

Udaipur, Rajasthan.

Respondent

APPEARANCE

Shri B.L. Narasimhan, Advocate for the appellants.

Shri Ravi Kapoor, Authorized Representative (DR) – for the Department

**CORAM : HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50444-50445/2022

DATE OF HEARING : 17.05.2022

JUSTICE DILIP GUPTA

A certificate in Form IV regarding discharge of the tax dues have been issued to the appellants. The appeals are accordingly dismissed as withdrawn.

2. The Department has filed Early Hearing application No. 50156 of 2021. It has been rendered infructuous and is accordingly rejected.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

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